

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. 411/2006.

This, the 3rd day of December 2007.

Hon'ble Shri Justice Khem Karan, Vice Chairman.

Komal Ram (S.C.) son of late Barsati aged about 64 years Chief Coaching Supervisor Northern Railway Station Akbarpur and resident of Railway Quarter No. T/4-B at Northern Railway Station Faizabad.

Applicant.

By Advocate Shri A.C. Mishra.

Versus

1. Union of India through General Manager, Head Quarter office, Northern Railway Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway Divisional Officer, Lucknow.
3. The Senior Divisional Commercial Manager, Northern Railway, Divisional Officer, Lucknow.

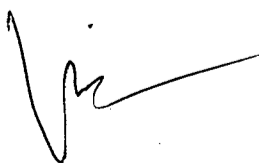
Respondents.

By Advocate Shri H.S. Mahdi for Shri Q.H. Rizvi.

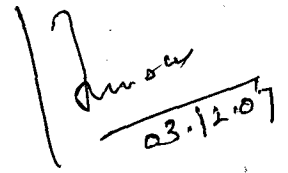
Order (Oral)

By Hon'ble Shri Justice Khem Karan, Vice Chairman.

I have heard the parties counsel and have perused the record. Shri A. C. Mishra has submitted that this O.A. may be finally disposed of with a direction to Respondent No. 2 namely Divisional Railway Manager, Northern Railway Divisional Officer, and Lucknow to consider and dispose of applicant's representation dated 2/30.8.2006, copy of which is Annexure-15. The Tribunal ^{finds} ~~points~~ no difficulty in disposing of the O.A. on the lines suggested by Shri A. C. Mishra.



2. So the O.A. is finally disposed of with a direction to Respondent No. 2 to consider and dispose of applicant's representation dated 2/30.8.2006 (copy of which is Annexure 15) in accordance with relevant guidelines within a period of 3 months from the date a certified copy of this order together with the copy of said representation is filed before him. Interim order granted earlier ^S stands vacated. No order as to costs.


23.12.07
(Khem Karan)
Vice Chairman